

ACT No. II OF 1909.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 5th
February 1909.)*

An Act to amend the Indian Paper Currency Act, 1905.

WHEREAS it is expedient to amend the Indian Paper Currency Act, 1905; It is hereby enacted III of 1909
as follows:—

Short title
and extent.

1. (1) This Act may be called the Indian Paper Currency (Amendment) Act, 1909: and

(2) It extends to the whole of British India, inclusive of British Baluchistan, the Santhal Parganas and the Pargana of Spiti.

Amendment
of section 8
(3), Act III
of 1905.

2. In section 8, sub-section (3), of the Indian Paper Currency Act, 1905, the words "issued from any town not situate in Burma" shall be repealed. III of 1909

Amendments
of sections
14 and 15,
Act III of
1905.

3. For sections 14 and 15 of the said Act the following shall be substituted, namely:—

Currency
notes where
legal tender.

"14. A currency note of the denominational value of five rupees shall be a legal tender in any place in British India, and

a currency note of any denominational value exceeding five rupees shall be a legal tender at any place within the circle from which the note was issued,

for the amount expressed in the note, in payment or on account of—

(a) any revenue or other claim, to the amount of five rupees or upwards, due to the Government of India, and

(b) any sum of five rupees or upwards, due by the Government of India, or by any body corporate or person in British India:

Provided

Provided that no currency note shall be deemed to be a legal tender by the Government of India at any office of issue.

“ 15. A currency note shall be payable at the following offices of issue, namely :—

Currency notes where payable.

(a) a currency note of the denominational value of five rupees, at any office of issue ;

(b) a currency note of any denominational value exceeding five rupees, at an office of issue in the town from which it was issued and also, unless issued from any town in Burma, at an office of issue in the Presidency-town of the Presidency within which such town is situate.”